

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 30**

**IA 1312/2022 in C.P.(IB)1613/MB/2018**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.04.2024**

NAME OF THE PARTIES:    **TAXMANN PUBLICATIONS PVT LTD V/s**  
**INTERNATIONAL BOOK HOUSE PVT LTD**

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 1312/2022 in C.P.(IB)1613/MB/2018**

- 1) Mr. Yash Jariwala, Ld. Counsel for the Applicant, Mr. Rohan Agarwal, Ld. Counsel for the Respondent No. 1, Mr. Atul Sharma, Ld. Counsel for the Resolution Professional are present.
- 2) Ld. Counsel for the Resolution Professional submits that they have filed and placed on record Affidavit in Reply and undertakes to have it served upon the Applicant, during the course of the day; thus, seeks some time.
- 3) At request, stand over to 30.04.2024, for further consideration and hearing.
- 4) Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing. This will

be treated as last opportunity. No further time will be afforded to either of Parties for any purpose, as the Application is old of the year 2022.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare